Simplification of tax procedure

2153. SHRI SALIM ANSARI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Board of Direct Taxes (CBDT) has constituted a committee to redraft existing guidelines for simplification of tax procedure;

(b) if so, the details thereof along with terms of conditions of the committee;

(c) whether committee will also deliberate upon harassment to individual tax payers in scrutiny cases; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) No committee has been constituted by CBDT to redraft existing guidelines for simplification of tax procedure. However, a Study Group was constituted by Central Board of Direct Taxes (CBDT) in October, 2014 to identify the forms under the Income-tax Act and Wealth-tax Act for the purposes of simplification and rationalization.

(c) and (d) The purpose of the constitution of the Study Group was to simplify and rationalize the forms so as to reduce the compliance burden on the taxpayer.

Appointment of Executives in public sector banks

2154. SHRI S. THANGAVELU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is considering to give a younger feel to five State run lenders in the coming days where chiefs from the private sector may step in;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is revamping the entire process for selection and appointment of top ranking public sector bank executives as it looks to re-energize these lenders, which have control over 70 per cent of the business in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The Government has approved revised guidelines for the post of Managing Director and Chief Executive Officer (MD & CEO) in five Public Sector